

F.No. 3/3/2008-CIC-Admn.
Central Information Commission

2nd Floor, 'B' Wing
August Kranti Bhavan
Bhikaji Cama Place
New Delhi – 110 066



Date: 22.07.2009

Office Order

Appointment of CPIO and Appellate Authority under section 5(1) and 5(2) respectively of the Right to Information Act, 2005.

As mandated in Section 5 of the RTI Act, 2005 following officers are designated as Central Public Information Officers (CPIOs) :-

1.	Shri S.T. Vijayraghavan Deputy Secretary	For all matters relating to (Planning, Budget and Cash Section)
2.	Shri Pankaj K.P. Shreyaskar, Deputy Secretary & Joint Registrar	For all matters being handled by the Chief Information Commissioner, Shri Wajahat Habibullah relating to Chapter V of the RTI Act.
3.	Shri D.C. Singh Under Secretary & Asst. Registrar	For all matters being handled by the Information Commissioner, Shri A.N. Tiwari relating to Chapter V of the RTI Act.
4.	Shri M.C. Sharma Under Secretary & Asst. Registrar	For all matters being handled by the Information Commissioner, Prof M.M. Ansari relating to Chapter V of the RTI Act.
5.	Shri G. Subramanian, Under Secretary & Asst. Registrar	For all matters being handled by the Information Commissioner, Mrs. Annapurna Dixit relating to Chapter V of the RTI Act.
6.	Shri Vijay Bhalla Designated Officer & Asst. Registrar	For all matters being handled by the Information Commissioner, Shri Satyanand Mishra relating to Chapter V of the RTI Act.
7.	Shri K.L. Das Designated Officer & Asst. Registrar	For all matters being handled by the Information Commissioner, Shri M.L. Sharma relating to Chapter V of the RTI Act.

8.	Shri Dharendra Kumar, Under Secretary & Asst. Registrar will hold additional charge of CPIO till further orders.	For all matters being handled by the Information Commissioner, Shri Shailesh Gandhi relating to Chapter V of the RTI Act and for all matters relating to office of JS(MoRe).
9.	Shri Ashish Kumar Under Secretary & Asst. Registrar	He will be the Nodal CPIO of the Commission. He will also be the CPIO for matters relating to Administration and Establishment.

2. In case in an RTI application the information sought relates to the jurisdiction of more than one IC/CIC, then Shri Ashish Kumar, US and Nodal CPIO will furnish the reply.

3. In case of an RTI application which contains policy issues and also refers to some file/matter relating to a particular registry then the concerned CPIO of the registry will reply to such application/s after consulting Nodal CPIO on policy issues.

4. Shri Tarun Kumar, Joint Secretary & Addl. Registrar, shall function as First Appellate Authority under sub-section (1) of Section 19 of the Right to Information Act, 2005.

5. Shri L.C. Singhi Registrar and JS(Law) will function as First Appellate Authority in those cases where Shri Tarun Kumar, Joint Secretary & Addl. Registrar has acted as CPIO.

5. This order will come into effect from 1.8.2009 in supersession of all the earlier orders.

sd/-
(B.B. Srivastava)
Secretary

Copy to :-

- (i) SO to CIC
- (ii) PPS to ICs
- (iii) PPS to Secretary
- (iv) Addl. Secretary
- (v) DS(P)/US(GS)/US(MCS)/US(DCS)/All Designated Officers
- (vi) Registrar/JS(MoRe)/ JS(A&P)/DS(P&B)
- (vii) US(MoRE), US(Admn.), SO(Cash)
- (viii) R & I Section (Smt. Poonam Verma)
- (ix) Mr. Paul, Scientist, NIC – with a request to arrange to have this order placed on CIC web-site.
- (x) Office Order File

(Tarun Kumar)
Joint Secretary
& Addl. Registrar